

Appointment of Secretary to Shah Commission as Head of Police Research Bureau

**6002. SHRI SUKHENDRA SINGH:
SHRI SAUGATA ROY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention is drawn to the Times of India dated the 3rd January, 1979 that the Secretary to the Shah Commission has offered to retire prematurely in protest against the Government's decision to appoint him as Head of the Police Research Bureau; and

(b) if so, the details regarding the policy or criteria adopted by Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL):

(a) and (b). When the Shah Commission ceased to exist, Shri P. R. Rajgopal, Secretary to the Shah Commission, was appointed to a post carrying a lower scale of pay. Feeling unhappy over his appointment to a lower post, Shri Rajgopal requested that he may be allowed to retire prematurely. Thereafter, he met the Prime Minister as well as the Home Minister. In the light of his discussions with them, he has stated that his earlier request need not be pursued.

Such appointments and transfers depend upon availability of posts.

Reduction in Funds for Centrally Sponsored Scheme

6004. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) whether the proposal for reduction of funds allocated for centrally sponsored or assisted schemes for developed and undeveloped States is under consideration of the Commission;

(b) if so, reasons therefor; and

(c) the States likely to be affected as a result of its allocation to other undeveloped States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) to (c). The National Development Council in its meeting held on February 24-25, 1979 agreed to certain modifications in the Central and Centrally sponsored schemes. As a result, the provision of funds for such schemes in the Central sector is expected to be reduced by approximately Rs. 2,000 crores during the four years 1979-83. The National Development Council also decided that the amount thus released should be distributed among the 14 non-special category States on the basis of Income Adjusted Total Population of each State (IATP) i.e. the inverse of per capita State's income multiplied by population. This formula is more favourable to several less developed States than the Gadgil formula.

Ban on Recruitment of Group 'D' Personnel]

6005. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the cent per cent ban on the recruitment of Group 'D' personnel in Central Government Service prevailing for the last few years is still in force;

(b) if so, whether Government are aware of the hardships experienced by various offices due to shortage of hands; and

(c) whether Government propose to lift this ban as early as possible?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (c). Pending review of the whole system of deployment of peons, a ban on filling up of vacancies of peons was im-

posed in June, 1976. This ban was not applicable to other Group 'D' posts. The ban has since been lifted and orders have issued on 21-3-1979.

Taking over of Sick Textile Units

6006. SHRI AMARSINH V. RATHAWA: Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of sick/mis-managed textile units, State-wise, taken over by Government so far;

(b) the quantity of cloth manufactured and exported, the extent of profit earned or loss incurred and employment provided by these units during the last three years; and

(c) the measures taken or proposed to be taken for the rehabilitation of these units and strengthening and restructuring of their management?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) After the enactment of the Sick Textile Undertakings (Nationalisation) Act, 1974, 21 cotton textile mills have been taken over under the Industries (Development and Regulation) Act or otherwise from time to time. Statewise break-up is as under:—

Gujarat	..	2
Maharashtra	..	3
Madhya Pradesh	..	1
Tamil Nadu	..	2
Kerala	..	3
West Bengal	..	1
Uttar Pradesh	..	6
Rajasthan	..	1
Karnataka	..	1
Pondicherry (U.T.)	..	1

(b) and (c). Information is being collected and will be laid on the Table of the House.

Assistance to unemployed in Gujarat State

6007. SHRI CHHITUBHAI GAMIT: Will the Minister of PLANNING be pleased to state:

(a) whether Government have collected any information regarding educated unemployed including unemployed graduates and engineers in the State of Gujarat;

(b) if so, the amount of money given by the Central Government to Government of Gujarat during the last financial year for their assistance; and

(c) whether the entire amount has since been spent by the State Government and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) The State Government in its Draft Plan for 1978—83, has estimated the number of educated job seekers at the beginning of the Plan at 2.62 lakhs including 0.58 lakh graduates and diploma holders, and the number of educated job seekers likely to enter the labour force during the Plan period at 5.27 lakhs including 2.30 lakh graduates and diploma holders.

(b) and (c). The Draft Five Year Plan envisages the creation of employment opportunities, including avenues of self-employment, through the development of agriculture and allied activities, expansion of the industrial base and promotion of rural industries, construction of infrastructural facilities, expansion of social services, the Revised Minimum Needs Programme and area planning for full employment. It is not possible to quantify exactly the outlays in the Central and State Plans which would result in the expansion of the employment opportunities for the educated unemployed in Gujarat. A Central Scheme which is specifically directed towards promoting self-employment, as well as salaried employment for